

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
A. B. A. No. 2854 of 2020**

Vivek Kumar Singh

.... **Petitioner**

Versus

The State of Jharkhand

..... **Opp. Party**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Petitioner :Mr. Pankaj Srivastava, Advocate
For the State :Mr. Sunil Kumar Dubey, A.P.P

02/Dated: 09.09.2020

1. Office to delete the name of Mr. Suraj Verma and mention the name of Mr. Sunil Kumar Dubey, as the counsel for the State in the cause list.
2. Learned counsel for the petitioner submits that he shall file the undertaking to remove the defects, as pointed out by the office, as and when the physical functioning of the Court resumes.
3. Heard. If the undertaking is so filed, then office to list the application under the appropriate heading after two weeks.

(AMITAV K. GUPTA, J.)

Rohit/-